

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

CP.16/95 in OA.928/91

dt.26-12-96

Between

1. D. Koteswara Rao
2. P. Sitarama Rao
3. Ch. Nageswara Rao
4. G. Brahmananda Rao
5. MVS Sambamurthy
6. Ch. Rangaswamy
7. MV Subba Rao
8. D. Pushkara Rao

: Applicants

and

1. Sri SC Mahalic
Director General
Dept. of Posts
Govt. of India, New Delhi

2. Sri D. Parthasarathy
Chief Post Master General
AP Circle, Hyderabad

: Respondents

Counsel for the applicants

: P.B. Vijayakumar
Advocate

Counsel for the respondents

: NV Raghava Reddy
SC for Central Govt.

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. Durga Rao for Mr. P. B. Vijaya Kumar. Mr. W. Satyanarayana holding for Mr. N.V. Raghava Reddy, for the respondents.

1. Mr. Satyanarayana produces a copy of order No.ST/SBCO/Misc.95 dated 9-2-96 issued by CPMG, AP Circle, which shows that applicants 1,2,4,5,6,7 and 8 have been promoted under TBOP Scheme with effect from 1-8-1991 consistently with the directions in the original order. On instructions, Mr. W. Satyanarayana ^{states} takes in so far as original applicant No.3 Mr. Nageswara Rao is concerned, ^{that} he was not found eligible for promotion. If that be the ground then respondents were required to inform the said applicant accordingly. Even though it may be assumed that ordinarily he must have been ^{so} informed, ^{we} we, however, direct the respondents to inform him (A3) that ~~he~~ was not promoted on such ground; as may have been considered to treat him ineligible within a period of four weeks from today unless the said applicant was already served with a communication. If the said applicant would have any grievance in that respect he would be required in the first instance to file ^{departmental} representation and if necessary to adopt such legal remedies as he may be advised in law only thereafter. Such a question cannot be ^{agitated} envisaged in the CP.

2. CP is accordingly disposed of.

(H. Rajendra Prasad)
Member (Admn.)

(M.G. Chaudhari)
Vice Chairman

Dated : December, 26, 96
Dictated in Open Court

CP.16/95 in
OA.928/91.

Copy to:-

1. Sri S.C.Mahalic, Director General,
Deppart of Posts, Govt. of India, New Delhi.
2. Sri D.Parthasarathy, Chief Post Master General,
A.P.Circle, Hyd.
3. One copy to Mr.P.B.Vijayakumar, Advocate,
CAT, Hyd.
4. One copy to Mr.N.V.Raghava Reddy, SC for
Central Govt. CAT, Hyd.
5. One copy to Mr.P.B.Vijayakumar, Advocate, CAT, Hyd.
6. One copy to Mr.N.V.Raghava Reddy, SC for Central
Govt. CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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2/1/97

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 26-12-1996

~~ORDER~~ / JUDGMENT

~~M.A./R.A/C.A.~~ No.

O.A. No.

T.A. No.

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

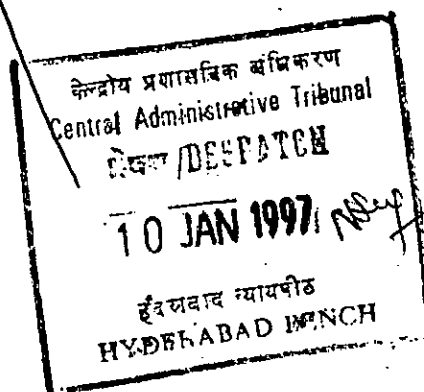
Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.



CP.16/95 in OA.928/91

dt. 26 December, 96

Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

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2. CP is accordingly disposed of.

प्रमाणित नही
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
हैदराबाद न्यायपीठ
HYDERABAD BENCH

C.P. 16/95
CASE NUMBER OA 928/91
निर्णय का तारीख 26-12-96
Date of Judgment
प्रति न्यायालय भेजा गया दिनांक 29-12-96
Copy Made By on
अनुपम अधिकारी (न्यायिक)
Section Officer (J)